

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20224 of 2018

(Arising out of Order-in-Original No. BLR-CUSTOM-CITY-004-17-18
dated 29.11.2017 passed by the Commissioner of Customs,
Bengaluru.)

M/s. Riddhi Siddhi Metals,
No.5/1, Ramaswamy Shetty Lane,
Kumbarpet Cross,
Bangalore-560 002.

Appellant(s)

VERSUS

Commissioner of Customs,
C.R. Building, Queens Road,
P.B. No.5400,
Bangalore-560 001.

Respondent(s)

WITH

Customs Appeal No. 20352 of 2018

(Arising out of Order-in-Original No. BLR-CUSTOM-CITY-004-17-18
dated 29.11.2017 passed by the Commissioner of Customs,
Bengaluru.)

Shri Sanjay Jain,
Manager of M/s. Riddhi Siddhi Metals,
No.5/1, Ramaswamy Shetty Lane,
Kumbarpet Cross,
Bangalore-560 002.

Appellant(s)

VERSUS

Commissioner of Customs,
C.R. Building, Queens Road,
P.B. No.5400,
Bangalore-560 001.

Respondent(s)

APPEARANCE:

None appeared for the appellants.

Mr. Maneesh Akhoury, Asst. Commissioner (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

FINAL ORDER NO. 20477 – 20478 / 2026

DATE OF HEARING: **06.04.2026**

DATE OF DECISION: **06.04.2026**

PER: D.M. MISRA

None present for the Appellants. Learned Authorized Representative (AR) for the Revenue vehemently opposed for further adjournment he has submitted that the matter has been rolling since 07.10.2024, adjourned to 29.10.2024, 28.11.2024, 07.04.2025. On the said date in the presence of the advocate, it was directed to place on record the copies of show-cause notice and other relevant documents. On the request of the advocate, case was adjourned to 29.05.2025. Thereafter, adjournments were given from time-to-time at the request of the learned advocate to place on record the relevant documents. Learned Authorised Representative (AR) for the Revenue submits that even though seven (7) adjournments were given to place on record the said documents, till date it has not been placed. It seems that the appellants are not serious to pursue the appeal before this forum. Consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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